

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD

COURT - 2

ITEM No.4
IA/673(AHM)2021
in
CP(IB) 250 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Royss Trades through its sole proprietor Kritika PriyenApplicant
Khona
V/sRespondent
Ahitri Spinnig Mills Pvt Ltd

Order delivered on ..04/10/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Manish Buchasia, PCS.
For the Respondent : Mr. Monaal Davawala, Advocate

ORDER

IA 673 of 2021 is filed by the IRP for withdrawal of main CP on the ground that parties have settled the matter before constitution of CoC.

We heard Ld. Counsel for IRP and Ld. Counsel appearing for Corporate Debtor. Since they have settled the claim, this application, i.e IA 673 of 2021, is allowed and disposed of. CIRP of the Corporate Debtor is set aside and the Corporate Debtor is released from all rigours of CIRP.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)